

Diversion of Forest Land

815. **Shri Bhagey Gobardhan :** Will the Minister of Environment and Forests be pleased to state :

(a) the average rate of diversion of forest land per annum to non-forest purposes ; and

(b) the extent of forest land diverted for non-forest purposes since 1988 year-wise ?

The Minister of State of the Ministry of Environment and Forests (Shri Kamal Nath) : (a) Prior to the enactment of the Forest (Conservation) Act, 1980, the average rate of diversion of forest land for non-forest purposes used to be in the range of 1.5 lakhs hectares per year. Since the enactment of the Act the average rate of diversion of forest land has been brought down to about 27,000 hectares per annum.

(b) The extent of forest land diverted for non-forest purposes since 1988, year-wise, is as under :—

Year	Area in Hectares
1988	18765.35
1989	10365.05
1990	1,38,551.33
1991	190.09

(upto 30-06-1991)

[Translation]

Repairing of Quarters in Ranjeet Nagar, Delhi

816. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether the Delhi Administration has formulated any scheme to repair the dilapidated four storied quarters of Slum Department located at Ranjeet Nagar ; and

(b) if so, the details thereof and if not, the reasons therefor ?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : (a) No, Sir.

(b) The Government of India had taken a decision in 1984 to grant perpetual lease hold rights in respect of tenements constructed in Delhi under the Slum Clearance Scheme. Consequently, the allottees are expected to maintain their tenements at their cost.

Development of Jhandewalan Devi Temple, Delhi

817. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether it is a fact that the Union Government had sanctioned a huge amount for the overall development of Jama Masjid area and had cleared the slum from there ;

(b) if so, the details thereof ;

(c) whether the Government propose to sanction the same amount of money as was sanctioned earlier for the Jama Masjid, for the development of Jhandewalan Devi Temple and clear the unauthorised constructions and slum surrounding it ; and

(d) if so, by what time and if not, the reasons therefor ?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : (a) and (b) During the year 1990-91 Delhi Development Authority had incurred an expenditure of Rs. 36.39 lakhs against a budget provision of Rs. 60.00 lakhs. In the current financial year there also exists a budget provision of Rs. 15.00 lakhs for the purpose.

(c) and (d) At present there is no such scheme.

[English]

Development of Kathputli Colony in Karol Bagh, New Delhi

818. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether any development scheme has been chalked out for the Kathputli Colony (Karol Bagh), New Delhi ;

(b) if so the details thereof and when this scheme was chalked out; and

(c) by what time this development work is likely to commence and completed?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam): (a) Yes, Sir.

(b) and (c) The Delhi Development Authority has reported that a scheme for upgradation of slums and informal shelters was drawn up by them for the Bhule Bisre Kalakaras staying in the Jhuggi Jhonpri cluster known as Kathputli Colony. This scheme was drawn up in collaboration with the Rotary Club of Midwest who were to make a contribution of Rs. 40 lakhs and matching amount was to be provided by the Slum Wing themselves. When this scheme was drawn up the land use where this cluster is situated was residential/Primary School. However, according to Master Plan 2001 this site is now likely to be used for mass rapid transport system. Hence on site upgradation is not possible. This cluster is now being considered for shifting which depends upon availability of physical and financial resources and cooperation of the people living there.

[*Translation*]

Amendment to Food Adulteration Act, 1954

819. Shri Santosh Kumar Gangwar: Will the Minister of Health and Family Welfare be pleased to state:

(a) whether any representation has been received by the Government to amend the Prevention of Food Adulteration Act, 1954;

(b) if so, the details thereof; and

(c) further action proposed to be taken by the Government in this regard?

The Minister of State in the Ministry of Health and Family Welfare (Shrimati D. K. Thara Devi Sridhartha): (a) to (c) Government is seized of the representations received from State Governments/Consumer Association/Trade Associations to amend a few provisions of the prevention of Food Adulteration Act, 1954. The main proposals in the representations are:—

- (i) The definition of 'Food' should be more explicit.
- (ii) Consumers should be given the same powers as that of Food Inspectors.
- (iii) Sampling procedure for consumers be simplified.
- (iv) The Central Committee for Food Standards (CCFS) should give more representation to the Trade.
- (v) Time limit be specified for launching of cases in the Court of law.
- (vi) Panel provisions be categorised according to the gravity of offences.

[*English*]

Unauthorised Construction of Buildings in Karol Bagh, Delhi

820. Shri Rajuath Sonkar Shastri: Will the Minister of Urban Development be pleased to state:

(a) whether attention of the Government are drawn to the news-item under caption "Building in Karol Bagh demolished" appearing in the Hindustan Times dt. June, 4, 1991;

(b) if so, the details of remaining unauthorised constructions in Karol Bagh, Delhi identified as also in other areas of Delhi; and

(c) the steps taken or proposed to be taken by the Government to demolish all unauthorised constructions?